

**Shri Raghuramaiah:** The intention, of course, is to take disciplinary action. But this also is kept pending till the receipt of the report of the S.P.E.

**Shri M. R. Krishna:** May I know whether the officers during whose time the theft occurred are still kept in charge of the Khamaria Factory?

**Shri Raghuramaiah:** Until the finding is accepted and disciplinary action is taken I presume they are in their position, but at the moment I cannot say definitely.

**Mr. Speaker:** What the hon. Member wants is, the loss is there to the extent of one and a half crores of rupees; why should the same officer be kept there? It is not for me to decide, it is for the hon. Minister. The House is entitled to know as to why, notwithstanding this one and a half crore of rupees loss, the same officers are still kept there. It is rather strange. The hon. Minister will kindly look into it.

I am only anxious to see that this Parliament must be the ultimate court of appeal for everything. If even the Parliament is not able to decide, I do not think democracy will work in this country. Therefore, whatever grievances there are, ultimately, if all things fail, it is the Parliament to which people must look. We have no king or queen; Parliament must be the ultimate sovereign of the people.

**Some Hon. Members:** Hear, hear.

**Shri Raghuramaiah:** Sir, in this case the loss is supposed to be due to various factors, including losses due to bad storage, bad accounting and so on. So far as those things are concerned, certain measures have been taken to rectify them. So far as the persons involved are concerned, the Board has made a report which is being examined by Government, and the Special Police Establishment also is going into the question as to who is at fault and so on. So, Sir, I would submit that the question of taking action, any serious action and proper action, would only arise after Government have made up their mind as to

who is the guilty party. But, of course, at the same time I quite see the point raised by the Chair. I shall look into the matter and see whether anything cannot be done forthwith with regard to this matter.

**Shri S. M. Banerjee:** The hon. Minister stated that a Superintendent of Police is also investigating into the matter. May I submit for your information and for the information of the House that that particular gang is so strong that the police dare not touch them? In the case of the murder so many people were arrested and let loose. So I am afraid. . . .

**Mr. Speaker:** I understand the hon. Member to suggest that a District Superintendent of Police is not enough and that it should be by the Inspector-General of Police. The hon. Minister will take note of it.

#### U.P.-Bihar Boundary Dispute

**\*2017. Shri Radhamohan Singh:** Will the Minister of Home Affairs be pleased to state:

(a) since when the boundary dispute between Uttar Pradesh and Bihar has been referred to the Central Government; and

(b) the time by which it is expected to be finalised?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) The matter was first referred to the Government of India in 1956 but certain material details have not yet been furnished by one of the State Governments.

(b) A decision will be taken as soon as possible after all information relevant to the case becomes available.

**Shri Radhamohan Singh:** What is it that is delaying a decision in this matter?

**Shri Datar:** We have called for certain information regarding the villages affected by it, and we have not yet received the answers from one State, namely, the Government of Bihar.

The U.P. Government have supplied the information. As soon as this information is received Government will take further steps.

**Pandit D. N. Tiwary:** May I know how many villages are involved in this dispute?

**Shri Datar:** That itself is a matter for consideration. We have asked for the number of the villages that are affected. Formerly the mid-stream of the Ganges and the Gogra was the boundary so far as one district of U.P. and two districts of Bihar were concerned. That was found to be extremely unsatisfactory because the river always changes its course. That is the reason why we have called for full information from the two Governments.

**सेठ अचल सिंह :** क्या माननीय मंत्री महोदय बतलाने की कृपा करेंगे कि यह बाउंडरी डिसप्यूट का मामला सेंट्रल गवर्नमेंट के कब सुपुर्द किया गया था ?

**Shri Datar:** The Central Government will take steps as early as possible as soon as information is received.

**Seth Achal Singh:** When was it referred?

**Shri Datar:** 1956. I have made it clear in the answer itself.

**Shri V. C. Shukla:** Have the Government determined any fundamental basis on which these boundary disputes are decided and if so, what is the nature of that basis?

**Shri Datar:** That is what I said. The criterion will be decided after we get the information as to the number of villages, as to the proper line of demarcation, so that that particular boundary should be fixed and certain.

**Shri V. C. Shukla:** I am not asking about that particular boundary.

**Mr. Speaker:** What is the way in which the boundary is going to be fixed? That depends on. .

**Shri Datar:** That depends on the information we receive.

**Shri Radhamohan Singh:** May I know whether the information that has been asked for from the Bihar Government relates to the Ghagra side or the Ganga side?

**Shri Datar:** It relates to the side in the Bihar State area.

**Shri Radhamohan Singh:** There are two districts of Bihar viz. Shahbad and Saran, one on the Ghagra side and one district on the Ganga side. I want to know whether the information that has been called for by the Central Government relates to the Ghagra villages on Ghagra side or the Ganga villages.

**Shri Datar:** I believe it relates to both because the boundary is in respect of the two rivers.

**श्री भक्त दर्शन :** क्या यह सत्य है कि बिहार और उत्तर प्रदेश दोनों की सरकारों ने इस मामले में अंतिम निर्णय माननीय प्लन जी के हाथों में सौंप दिया है यदि हां, तो इस बारे में इतनी देरी होने के क्या कारण हैं ?

**Shri Datar:** A final decision can be had after knowing all the facts and circumstances. Still, we are at the preliminary stage of getting information from the State Government.

**Shri Bhakt Darshan:** Is it a fact?

**Shri Datar:** I am not aware of any fact before the information is received.

**Mr. Speaker:** The hon. Member wants to know whether both the Governments have agreed to leave the matter to the decision of the hon. Home Minister.

**Shri Datar:** I am not aware of it.

Delhi State Teachers

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\*2019. { Shri Ram Krishan:  
Shri Daljit Singh:

Will the Minister of Education be pleased to refer to the reply given to